

CrI.A.No. 672 OF 2002

ITEM No. 101

Court No. 9

SECTION -II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO.672/2002

Shivappa Buddappa Kolkar @ Buddappagol

Appellant(s)

VERSUS

State of Karnatka & Ors.

Respondent (s)

(With applns. For exemption from filing c/c of the impugned judgement and exemption from filing O.T)

With SLP(CrI.).....CrIimp 4951/2002

Date:28.9.2004 :This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P.VENKATARAMA REDDI

HON'BLE MR. JUSTICE P.P.NAOLEKAR

For Appellant (s)Mr. K.B. Sounder Rajan, Adv.
Mr.Sudarshan Rajan, Adv.

For Respondent (s) Mr.Anil Kumar Mishra, Adv.
Mr. Mallikarjun Reddy, Adv. For
Mr. Sanjay R. Hegde, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner started his arguments at 10.50 a.m. and concluded at 2.45 p.m. Thereafter, learned counsel for the respondent made his arguments till 3.45 p.m.

List on 29.9.2004 as part-heard.

(Meenu Sethi)
Court Master

(Promila Nagpal)
Court Master